

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2480/2012

(From the judgement and order dated 12/10/2009 in CRLRP No.2602/2004, of  
The HIGH COURT OF KERALA AT ERNAKULAM)

P.DEVARAJAN

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln. for c/delay in filing SLP, stay,permission to file additional  
documents and office report)

Date: 18/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. K.P. Raja Gopal, Adv.  
Mr. A.Venayagam Balan,Adv.  
Mr. V.S. Lakshmi, Adv.

For Respondent(s) Mr.T.V.George,Adv.  
Mr. A. Raghunath ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Perused the letter.

Four weeks' time is allowed for filing counter affidavit.

List thereafter.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master